

IN THE INCOME TAX APPELLATE TRIBUNAL

"F" BENCH, MUMBAI

BEFORE SHRI SANDEEP SINGH KARHAIL, JUDICIAL MEMBER

SHRI JAGADISH, ACCOUNTANT MEMBER

ITA No. 375/Mum./2026

(Assessment Year : 2020-21)

Shri Vipul Otermal Jain,

902, A Wing, Sumer Tower,
Seth Motishaw Lane, Mazgaon,
Mumbai - 400010
PAN : AABPJ3246L

..... Appellant

v/s

Income Tax Officer, Ward - 19(3)(1)

Piramal Chamber, Near Bharatmata Cinema,
Parel, Mumbai - 400012

..... Respondent

Assessee by : Shri Hansraj Sanghvi

Revenue by : Shri Abhirama Karthikeyan, SR. DR

Date of Hearing - 01/04/2026

Date of Order - 07/04/2026

ORDER

PER SANDEEP SINGH KARHAIL, J.M.

The assessee has filed the present appeal against the impugned order dated 13/11/2025, passed under section 250 of the Income Tax Act, 1961 ("*the Act*") by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi [*learned CIT(A)*], for the assessment year 2020-21.

2. During the hearing at the outset, the learned Authorised Representative ("*learned AR*") submitted that this appeal is a duplicate appeal and the

assessee has filed another appeal before the Tribunal, being ITA No.493/Mum/2026, against the same impugned order, which is currently pending adjudication and is also listed for hearing today. Accordingly, the learned AR orally sought withdrawal of the present appeal.

3. In view of the above, we accept the request of the learned AR to withdraw the present appeal, which is evidently a duplicate appeal.

4. In the result, the present appeal by the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 07/04/2026

**Sd/-
JAGADISH
ACCOUNTANT MEMBER**

**Sd/-
SANDEEP SINGH KARHAIL
JUDICIAL MEMBER**

MUMBAI, DATED: 07/04/2026

Prabhat

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The PCIT / CIT (Judicial);*
- (4) *The DR, ITAT, Mumbai; and*
- (5) *Guard file.*

By Order

Assistant Registrar
ITAT, Mumbai